

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD
COURT 1**

IA 165 of 2018 In TP 60 of 2019 [CP(IB) 32 of 2017] With
IA 258 of 2018, IA 164 of 2018, IA 3 of 2019, IA 66 of 2019, IA 81 of 2019, IA 2 of 2020,
IA 163 of 2018 With IA 349 of 2018, IA 348 of 2018,

**Coram: Hon'ble Mr. MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
Hon'ble Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
INDORE BENCH AT AHMEDABAD OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.09.2020**

Name of the Company: SREI Infrastructure Finance Ltd
V/s
K S Oils Ltd

Section: Section 60(5)/60/IA for Directions/66 r.w 60(5)(a) & 25(2)(i)/19(2), 19(3) r.w
14(1)(b), Sec 74 of IBC r.w rule 11 of NCLT rules, 2016/IA For Extention of
Time For Filing of Revised Resoulution Plan/7 IBC

ORDER

IA No. 165 of 2018

Learned Counsel Mr. Vivek Sibal a.w. Learned Counsel Mr. Rahul Sharma appeared for the RP.

IA No. 165 of 2018 is filed under Section ^{339 ✓}60(5) of the IBC, 2016 by the CoC for passing an order of liquidation of the Corporate Debtor.

Heard Learned Counsels for the RP, CoC & SREI Infrastructure Finance Ltd.

The order is reserved.

IA No. 258 of 2018

Learned Counsel Mr. Sandeep Singhi appeared for the Applicant.

Since, we have reserved order in IA No. 165 of 2018 for passing an order of liquidation of the Corporate Debtor, this IA becomes infructuous.

Accordingly, IA No. 258 of 2018 stands disposed of being infructuous.

IA No. 349 of 2018

Learned Counsel Ms. Natasha Shah appeared for the Applicant.

The IA is filed for challenging the maintainability of the application filed by the RP i.e. IA No. 163 of 2018 & IA No. 164 of 2018, hence, this application shall be heard alongwith IA No. 163 & 164 of 2018.

The matter stands adjourned for hearing on 16.10.2020.

IA No. 348 of 2018

Learned Counsel Ms. Megha Jani appeared for the Applicant.

The IA is filed for challenging the maintainability of the application filed by the RP i.e. IA No. 163 of 2018 & IA No. 164 of 2018, hence, this application shall be heard alongwith IA No. 163 & 164 of 2018.

The matter stands adjourned for hearing on 16.10.2020.

IA No. 3 of 2019

Learned Counsel Mr. Aditya Pandya appeared for the RP.

Learned Counsel Ms. Natasha Shah appeared for the Respondent.

The IA is filed by the RP for claiming the cots, it shall be heard alongwith IA No. 163 & 164 of 2018.

The matter stands adjourned for hearing on 16.10.2020.

IA No. 66 of 2019

Learned Counsel Mr. Manan Paneri appeared for the Applicant.

The IA is filed by the Applicant against the Corporate Guarantor for issuing moratorium against them.

We perused the application and record, no proceeding pending against the Corporate Guarantor before this Bench, hence, with a liberty to applicant to move proper application, this application stands disposed of.

Accordingly, IA No. 66 of 2019 stands disposed of.

IA No.81 of 2019

Learned Counsel Ms. Natasha Shah appeared for the Applicant.

Learned Counsel Mr. Pavan Godiawala appeared for the Respondent.

Since, we have reserved order in IA No. 165 of 2018 for passing an order of liquidation of the Corporate Debtor, this IA becomes infructuous.

Accordingly, IA No. 81 of 2019 stands disposed of being infructuous.

IA No. 2 of 2020

Learned Counsel Mr. Sandeep Singhi appeared for the Applicant.

Since, we have reserved order in IA No. 165 of 2018 for passing an order of liquidation of the Corporate Debtor, this IA becomes infructuous.

Accordingly, IA No. 2 of 2020 stands disposed of being infructuous.

IA No. 163/164/348/349 of 2018 & IA No. 3 of 2019 stands adjourned for hearing on 16.10.2020.


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)

Dated this the 10th day of September 2020.